

(d) This measure is expected to help exporters. No revenue shall be generated by the Government from this scheme.

Budgetary allocation for Delhi

2649. SHRI GANGA CHARAN: Will the Minister of FINANCE be pleased to state:

- (a) the total budget allocated for the development of New Delhi during past three years; and
- (b) the budget allocated for other regions of Delhi State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Budget allocation for schemes/projects of the concerned Departments under the respective sectors for Delhi is made as a whole and not on the basis of the Regions. Budget Estimates/Revised Estimates allocation for Delhi under Demand No. 55 Transfers to Union Territory Governments for the last three years is as under:

(Rs. in crore)

Year	BE		RE	
	Plan	Non-Plan	Plan	Non-Plan
2008-09	1240.02	25.00	762.68	35.00
2007-08	988.11	0.00	739.50	80.00
2006-07	458.67	0.00	356.65	100.00

Cut in service tax

2650. SHRIMATI JAYA BACHCHAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government is considering a proposal to do away with the 2.5 per cent cut in the service tax which was given in the months before the General Election; and
- (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No, Madam.

- (b) Does not arise, in view of reply to (a) above.

Non-filing of income tax returns by discotheques in Delhi

2651. SHRIMATI VIPLOVE THAKUR: Will the Minister of FINANCE be pleased to state:

- (a) whether attention of Government has been drawn to the fact that many discotheques in Delhi do not file their income-tax returns which causes huge loss to Government exchequer;
- (b) if so, the details thereof and action taken against such discotheques;
- (c) whether Government is aware that many discotheques of the city particularly 'Pegs n' Pint' at Chanakyapuri, New Delhi charge one thousand rupees as entry fees and do not issue any receipt or bill even for drinks and food;
- (d) whether Government has ever monitored their functioning; and

Original notice of the question was received in Hindi.

(e) if so, the details thereof and if not, reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (b) No instance of discotheques not filing their I.T. Returns have so far been noticed in this region.

(c) No such information as mentioned in the query is in the possession of the Department till date.

(d) to (e) The Income Tax Department is monitoring non filers, however functioning of discotheques has not been specially monitored for this purpose.

Financial autonomy of CPSEs

2652. DR. T. SUBBARAMI REDDY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government is in process of giving more operational and financial autonomy to Central Public Sector Enterprises (CPSEs);

(b) if so, whether Government is creating a new category called Maharatna which will define level of independence for CPSEs;

(c) whether his Ministry has floated a note in Cabinet for introducing new title within 100 days policy;

(d) if so, whether Ministry has also sought views of other Ministries; and

(e) if so, to what extent this new policy will be helpful for the CPSEs?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (d) The introduction of "Maharatna" category for Central Public Sector Enterprises (CPSEs) has been indentified as one of the items that the Ministry of Heavy Industries and Public Enterprises would like to achieve as part of 100 days policy. The Maharatna scheme envisages delegation of enhanced financial powers to the boards of Maharatna CPSEs as compared to those available to Navratna. The draft Cabinet Note in this regard has been circulated to the concerned Administrative Ministries/Departments for their comments.

(e) The introduction of Maharatna Scheme is expected to help the larger Navratna CPSEs to expand their operations in both domestic as well as global markets.

Cost and time overrun of projects

2653. SHRI O.T. LEPCHA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) how many projects of rupees 50 crores and above of the Public Sector Undertakings under his Ministry are affected by cost or time overrun, PSU-wise;

(b) what are the reasons for cost and time overrun of these projects; and

(c) what are the efforts made by his Ministry/PSU to protect the projects from cost overrun?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (c) 3 Projects one each of Cement Corporation of India Ltd., Hindustan Newsprint Ltd. and Nagaland Pulp's and Paper Company Ltd. are affected by cost or time overrun. The details are given in the enclosed Statement.